

Dr. K. L. Shrimall: Sir, this does not arise out of this question.

Shri D. C. Sharma: May I know if a similar plan has been drawn up for the expansion of educational facilities so far as University education is concerned?

Dr. K. L. Shrimall: Yes, Sir, the Delhi University has also drawn up plans for providing increased accommodation in the graduate and post-graduate classes.

श्री भक्त वर्धन: क्या मंत्री महोदय को विश्वास है कि जो नए ६८ स्कूल खुलने वाले हैं उनके खुलने के बाद दिल्ली में एक भी छात्र ऐसा नहीं रहेगा जिसको प्रवेश न मिल पाये?

Dr. K. L. Shrimall: That is my effort.

Shri Vasudevan Nair: May I know whether Government are thinking of giving any help to those schools where regional languages are taught—there are some Tamil and Malayalam schools in Delhi.

An Hon. Member: What about Telugu schools?

Shri Vasudevan Nair: And also Telugu schools.

Dr. K. L. Shrimall: This does not arise out of this particular question.

छावनी अधिनियम

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*६१६. { श्री भक्त वर्धन :
श्री स० च० सामन्त :

क्या प्रतिरक्षा मंत्री २६ नवम्बर, १९५७ के तारकित प्रश्न संख्या ५२८ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि छावनी अधिनियम, १९२४ में प्रस्तावित संशोधन करने की दिशा में इस बीच क्या प्रगति हुई है ?

प्रतिरक्षा मंत्री के सहा-सचिव (श्री कर्तवर्तिह राव नायकबाड़): केन्टोमेंट्स एक्ट, १९२४ के विभिन्न खण्डों में संशोधन

करने के लिये डायरेक्टर मिलिट्री मेंट्स एण्ड केन्टोमेंट्स से कई प्रस्ताव प्राप्त हुये हैं और अब मंत्रालय में सक्रिय निरीक्षण अधीन हैं ।

श्री भक्त वर्धन : क्या मैं जान सकता हूँ कि इस सम्बन्ध में अभी और कितना समय लगने की भाशा की जाती है ?

Shri Fatesingh Rao Gaekwad: As the amendments proposed are extensive and cover a majority of the sections of the Cantonments Act, 1924, and moreover the Ministries of Law and Finance will have to be consulted, I am afraid it will take some time before this Bill can be finalised.

श्री भक्त वर्धन : श्रीमन्, यह जो प्रश्न प्रारम्भ हुआ था, यह इसलिये हुआ था कि छावनियों में कम्पलसरी प्राइमरी एजुकेशन शुरू की जाय। अब इस ऐक्ट को एमेंड करने में काफी देर लगेगी । मैं जानना चाहता हूँ कि इस असें में क्या कोई ऐसे आदेश दिये जा रहे हैं कि छावनियों के अन्दर भी अनिवार्य प्राइमरी शिक्षा प्रारम्भ की जाये ?

Shri Fatesingh Rao Gaekwad: I am very glad to inform the House that pending the finalisation of this Bill, instructions have already been issued to the Director, Military Lands and Cantonments that all preliminary action which should follow as a result of the introduction of compulsory primary education, namely arrangement for finances, preparation of schemes, etc. should be worked out concurrently while the comprehensive legislation is being given shape in the Ministry.

श्री स० च० सामन्त : छावनी अधिनियम में संशोधन करने में समय लगेगा, ऐसा मालूम देता है । क्या मैं जान सकता हूँ कि अन्तर्गत काल में कोई सुविधायें दी जायेंगी या नहीं ?

Mr. Speaker: I believe the hon. Member wants to know what facilities will be given during the interim period. The Parliamentary Secretary has already said what facilities are being given.

Shri S. C. Samanta: Are they actually being given?

Mr. Speaker: Has the Minister got any more information?

The Deputy Minister of Defence (Sardar Majithia): No. We have no further information excepting, as the Parliamentary Secretary has already said, that instructions have already been issued by the Ministry to see that the schemes for primary education, whatever be the cost involved, concurrently go on, and I am quite sure that they will not lag behind the State Governments, so far as this question is concerned.

Shri Bhakt Darshan: May I take it that this compulsory primary education will be started from the next academic session, that is, from July, 1958?

Shri Fatesingh Rao Gaekwad: I am afraid no definite assurance can be given to that effect.

Pay Scales of College Teachers

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*620. { Shri N. R. Munisamy:
Shri Hem Barua:

Will the Minister of Education and Scientific Research be pleased to state:

(a) what steps have been taken by the University Grants Commission to improve the scales of pay of teachers of affiliated Colleges; and

(b) what is the extent of co-operation received in this regard from the State Governments?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 2.]

(b) The Government of West Bengal has agreed to share the increased expenditure for up-grading the salary scales of teachers of those Colleges of the Calcutta University where the enrolment is below 1500. No other State Government has so far agreed to share the expenditure.

Shri N. R. Munisamy: May I know how Government distinguish between teachers of affiliated colleges doing post-graduate work and the university teachers, whether this improvement in salary scales is a permanent feature or a temporary phase, and whether in any event, the teachers are entitled to the benefit of the provident fund?

Dr. K. L. Shrimali: The posts in the affiliated colleges and those in the universities are different. For example, in the affiliated colleges, we have principals, but there are no principals in the universities. Similarly, there are heads of departments in the colleges. We have fixed up certain minimum grades for the college staff and similar grades for the university staff. The Commission has agreed that it will bear 50 per cent. of the increased cost in upgrading the salary-scales of teachers, and if the State Governments or the universities come forward, the University Grants Commission would be ready to release its share

Shri Hem Barua: From the statement, it is evident that this scheme was to come into effect from 1st April, 1957, provided the State Governments or the universities made 50 per cent. contribution. In view of what the Minister has said just now that except the Government of the State of West Bengal, the other State Governments have shown a cold indifference, and also in view of the fact that though most of the college Governing Bodies have offered their active co-operation, this beneficial scheme, or ameliorative scheme, as I may call it, is in cold storage, may I know what steps Government are going to take or are taking in order to whip up the State Governments into their senses?